

**Statement-II**

Number of Houses Constructed during the last three years for LIG in the Urban Areas under 14 (E) of the 20 point programme

S. No.	State/UT	1993-94	1994-95	1995-96
1.	Andhra Pradesh	1262	1240	1240
2.	Assam	—	16	5
3.	Bihar	166	—	100
4.	Goa	74	125	150
5.	Gujarat	2368	2100	2003
6.	Haryana	1086	1215	2500
7.	Himachal Pradesh	175	213	112
8.	Jammu & Kashmir	—	—	35
9.	Karnataka	1349	1158	1038
10.	Kerala	3948	1444	2590
11.	Madhya Pradesh	3866	3441	3058
12.	Maharashtra	18052	8190	4312
13.	Manipur	—	—	—
14.	Meghalaya	61	—	—
15.	Mizoram	305	300	130
16.	Orissa	6058	6171	1942
17.	Punjab	500	796	764
18.	Rajasthan	2162	2059	2160
19.	Sikkim	—	—	—
20.	Tamil Nadu	9509	8575	7374
21.	Tripura	202	270	—
22.	Uttar Pradesh	1962	1595	1522
23.	West Bengal	32	580	—
UNION TERRITORIES				
24.	A & N Island	3	—	—
25.	Daman & Diu	—	—	—
26.	Delhi	6520	610	2977
27.	D. & N. Haveli	5	—	—

**ENRON**

1817. SHRI SATYA DEO SINGH :  
SHRI PANKAJ CHOWDHARY :

Will the PRIME MINISTER be pleased to state :

(a) whether any proposal has been received from the American multi-national company Enron Corporation for setting up of several power plants in the country for generation of power upto 10,000 MW;

(b) if so, the details and locations thereof; and

(c) the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) and (c) The proposal is preliminary and does not given sufficient details. The proposed gas fired power plants are to be set up in different locations, which have not been indicated. The Government generally welcomes proposals for investment in the power sector.

[English]

**Power Generation**

1818. SHRI MANIKRAO HODLYA GAVIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government has recently announced its decision to allocate liquid fuel for a power generation capacity of about 12,000 MW as an emergency one time measure;

(b) if so, the details regarding the guidelines laid down in this regard;

(c) whether some directions have also been issued to State Governments regarding the fuel projects already proposed by the States; and

(d) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (d) The information is being collected and will be placed on the Table of the House.

**Domestic Oil Production**

1819. SHRI L. RAMANA : Will the PRIME MINISTER be pleased to state :

(a) the strategy devised to increase domestic production from existing oilfields;

(b) whether the Government propose to delink service sector from oil exploration companies to enable them to concentrate more on production; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) The production from the existing fields is sought to be increased through :-

- Implementation of new projects/schemes and additional development of existing fields.
- Implementation of EOR Schemes and extending some of EOR Schemes from pilot scale to full scale field application.
- Implementation of specialised technologies such as ERD, side track, horizontal and drain hole drilling.
- Obtaining services of international experts wherever considered necessary.
- 3-D seismic survey of the oil fields.
- Rectification measures such as aggressive workovers, use of specialised technologies like long/short drift side track and drain hole have been planned for revival of sick wells which still have potential.

(b) and (c) There is no such proposal under consideration of the Government at present.

#### Permission for Re-employment

1820. SHRI RAM TAHAL CHAUDHURY : Will the PRIME MINISTER be pleased to state :

(a) whether some senior level technical, administrative and other experts equivalent to the Secretary in various ministries, allied and subordinate offices as well as public sector undertakings have joined the Reliance group on their superannuation or by tendering resignation or taking retirement before their superannuation; and

(b) if so, the basis on which the Government granted them the required permission ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) Under Rule 10 of the Central Civil Services (Pension) Rules, 1972, a retired Group 'A' officer is required to obtain the previous sanction of the Government if he proposes to undertake any commercial employment before the expiry of two years from the date of retirement. All such requests are considered with reference to the criteria incorporated in sub-rule (3) of Rule 10 of the Central Civil Services (Pension) Rules, 1972. No previous sanction of Government is required in the case of persons who have resigned from service.

As per information available with the Department of Personnel, one retired Group 'A' officer was granted permission in 1994 to undertake post-retirement commercial employment with M/s Reliance Industries Limited.

#### LPG Cylinders

1821. SHRI SUDHIR GIRI :  
SHRI MULLAPPALLY RAMACHANDRAN :  
SHRI AJOY MUKHOPADHYAY :

Will the PRIME MINISTER be pleased to state :

(a) the number and names of the places where Indian Oil Corporation, Hindustan Petroleum and Bharat Petroleum's LPG bottling plants are existing;

(b) the production at present, plant-wise;

(c) whether there is any plant to set up new bottling plants by these companies;

(d) if so, the places where such plants are to be set up;

(e) whether capacity of the existing plants are to be increased in view of the demand; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) There are 87 LPG bottling plants operating in the country with a capacity of 3235 TMTA.

(c) Yes, Sir.

(d) Statement-I is enclosed.

(e) Yes, Sir.

(f) Statement-II is enclosed.

#### Statement-I

##### New bottling plants as per the VIII Plan proposals

State	No. of Bottling Plants	Capacity in TMTA
1	2	3
Andhra Pradesh	2	70
Arunachal Pradesh	1	5
Assam	2	44
Bihar	2	32
Goa	2	22
Gujarat	4	178
Jammu & Kashmir	2	25
Karnataka	1	22
Kerala	1	22
Madhya Pradesh	3	42